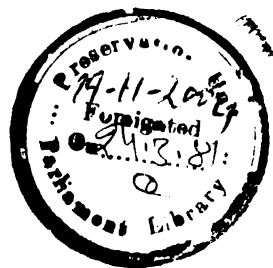


THE
COUNCIL OF STATE DEBATES
(OFFICIAL REPORT)
VOLUME I, 1928

(1st February 1928 to 22nd March 1928)

FOURTH SESSION
OF THE
SECOND COUNCIL OF STATE, 1928



CALCUTTA : GOVERNMENT OF INDIA
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1928

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COUNCIL OF STATE.

Tuesday, 21st February, 1928.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

INDIAN INCOME-TAX (AMENDMENT) BILL—AMENDMENT OF SECTIONS 10, 14, ETC.

SECRETARY OF THE COUNCIL: Sir, in accordance with Rule 25 of the Indian Legislative Rules, I lay on the table copies of a Bill further to amend the Indian Income-tax Act, 1922, for certain purposes, which was passed by the Legislative Assembly at its meeting held on the 20th February, 1928.

ELECTION OF A PANEL FOR THE STANDING COMMITTEE ON EMIGRATION.

THE HONOURABLE KHAN BAHADUR SIR MUHAMMAD HABIBULLAH (Education, Health and Lands Member): Sir, I move:

“That this Council do proceed to elect in the manner described in the Department of Education, Health and Lands Notification No. 114, dated the 7th February 1924, a panel of 8 members from which the members of the Standing Committee to advise on questions relating to emigration in the Department of Education, Health and Lands, will be nominated.”

I consider it unnecessary, Sir, to explain the reasons for this motion. It comes up before this House annually since the issue of the Notification that I have just now referred to. The term of office of the members of this Committee, who were nominated as a result of the election of the panel by this House about this time last year, will terminate in the course of the next few days. It is, therefore, necessary to fill up their places and hence this motion.

The motion was adopted.

THE HONOURABLE THE PRESIDENT: With reference to the motion just adopted by the Council, I fix for the nominations to the panel Thursday, the 23rd February, up to the hour of noon. Nominations should be handed in to the Secretary of the Council by that hour. An election, if necessary, will be held on Monday, the 27th February, at the conclusion of the other business for that day.

INDIAN SECURITIES (AMENDMENT) BILL.

THE HONOURABLE MR. E. BURDON (Finance Secretary): Sir, I move that the Bill further to amend the Indian Securities Act, 1920, for a certain purpose, be taken into consideration. The purpose of this small amending Bill is to enable a company to hold Government securities jointly with a private individual or a corporate body and to empower Government to pay the amount of the securities to the surviving joint holder in any case that may arise. There is at present a defect—an accidental defect—in the law which affects the capacity of companies to hold Government securities jointly. And the Council will see further from the Statement of Objects and Reasons that endorsements on Government promissory notes in favour of a company jointly with others are, in fact, executed, but that, owing to the defect in the law which has been mentioned, it has been necessary for the Public Debt Office to treat such endorsements as invalid. It is quite obvious that a defect of this kind must be removed. It is neither for the private interest nor for the public interest that the negotiability of Government securities should be affected in this manner. The House will not, I am sure, require any further explanation of the matter from me.

Sir, I move.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

THE HONOURABLE MR. E. BURDON: Sir, I move that the Bill be passed.

The motion was adopted.

The Council then adjourned till Eleven of the Clock on Wednesday, the 22nd February, 1928.
